

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-65/1996/ 3100 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Malasri Nandi,
Member, Motor Accident Claims Tribunal,
Sonitpur, Tezpur.

Dated Guwahati the 12th June, 2019.

Sub: Earned Leave.

Ref:- Your letter No. MACT(S) 488, dtd. 10.06.2019

Madam,

With reference to the above, I am directed to inform you that you have been granted Earned Leave for 34 (thirty) days w.e.f. 17.06.2019 to 20.07.2019 (Prefixing 16.06.2019 & suffixing 21.07.2019 being Sundays) along with station leave permission, w.e.f. the evening of 15.06.2019 till the morning of 22.07.2019, as prayed for. You have also been granted permission to use your official vehicle, at your own cost, for the Journey from Tezpur to Guwahati and back. Further, you are allowed to hand over charge of your Court and Office to the District & Sessions Judge, Sonitpur, Tezpur on 15.06.2019 afternoon before proceeding on leave.

Yours faithfully,



JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-65/1996/ 3103 /A, dated 12 '06'19

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The District & Sessions Judge, Sonitpur, Tezpur.
3. The Systems Analyst , Gauhati High Court.

Sd/-
JT. REGISTRAR (VIGILANCE)